

WRITTEN ANSWERS TO QUESTIONS**Fifth Five Year Plan**

*65. **SHRI VIREN J. SHAH** : Will the Minister of **PLANNING** be pleased to state whether the outlay on the Fifth Five Year Plan would be higher than that indicated in the draft Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SANKAR GHOSE) : Exercises on the finalisation of the Fifth Five Year Plan are still in progress. Hence it is not possible to indicate the size of the outlay.

Setting up of paper mills in Assam

*70. **SHRI LEONARD SOLOMAN SARING** :

DR. RAJAT KUMAR CHAKRA-BARTI :

SHRI NRIPATI RANJAN CHODHURY :

SHRI KRISHNA BAHADUR CHETTRI :

SHRI NABIN CHANDRA BURAGOHAIN :

Will the Minister of **INDUSTRY** be pleased to state :

(a) whether the Public Investment Bureau has cleared the proposals for setting up two paper mills in Assam; and

(b) if so, what progress has so far been made in setting up the mills ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA) : (a) No, Sir.

(b) The paper for the P.I.B. could not be put up as comments from some of the concerned authorities have not been received. Meanwhile, land has been acquired and tender enquiries have been floated for the supply of long delivery items of equipment. Orders for equipment will be placed and civil works started as soon as final approval obtained.

Committee on development of backward areas

*71. **SHRI S. K. VAISHAMPAYEN** : Will the Minister of **INDUSTRY** be pleased to state :

(a) whether it is a fact that a high powered Committee was constituted in 2—588 RSS/76.

May, 1976 to suggest measures for the industrial development of backward areas in the country; and

(b) if so, what are the terms of reference of the Committee ?

THE MINISTER OF INDUSTRY (SHRI T. A. PAI) : (a) Yes, Sir. A high powered committee headed by Minister of Industry and Civil Supplies has been constituted.

(b) The terms of reference are :—

(i) To monitor and expedite the progress of existing schemes for industrial development of backward areas.

(ii) To examine and take decisions on various proposals which have been made for accelerating industrial development of backward areas.

(iii) To consider further schemes for speedy development of industries in backward areas.

(iv) Any other matter related to industrial development of backward areas.

Selection in I.P.S. from state cadres of Manipur/Tripura

*72. **SHRI IRENGBAM TOMPOK SINGH** : Will the Minister of **HOME AFFAIRS** be pleased to state :

(a) what is the number of posts in the State promotion quotas of Manipur and Tripura, separately for the Indian Police Service which are still lying unfilled;

(b) whether it is a fact that for a long time the Selection Committee has not met as a result of which all the posts of Superintendents of Police in Manipur to be held by officers of the I.P.S. are manned by senior personnel of the Manipur Police Service; and

(c) if so, what action Government propose to take in this regard ?

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDI) :

(a) As on 31-7-1976, the numbers are three in Manipur and none in Tripura.

(b) and (c) Selection Committee meetings for the promotion of State Police officers of the Manipur-Tripura Cadre

could not be held because certain amendments had to be made in the All India Services (Joint Cadre) Rules, 1972, to enable division of vacancies to be filled by promotion of members of the State Police Service Officers of the constituent States of the Joint Cadre, and to provide for the preparation of separate select lists for them. Further, an amendment to the Indian Police Service (Appointments by Promotion) Regulations, 1955 had also to be made to enable preparation of the maximum permissible size of the select list even in cases where the number of eligible officers to be considered for inclusion in the select list was less than 5 times the size of the select list. These amendments have since been carried out and the U.P.S.C. are in the process of fixing a date for holding the next Selection Committee meeting.

It is not correct that as a result of the delay in holding the Selection Committee meeting, all posts of Superintendent of Police in Manipur are manned by State Police Service Officers.

Vacation of premises of widows/destitutes by D.M.C.

*73. SHRI SWAMI CHANDRA :
DINESH CHANDRA :
SHRI SYED NIZAM-UD-DIN :
SHRI GANESH LAL MALI :
SHRI KISHAN LAL SHARMA :
SHRI SAT PAUL MITTAL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of cases where premises taken on lease from widows/destitutes by the D.M. Corporation have been vacated by the Corporation;

(b) the number of such cases which are still pending with the Delhi Municipal Corporation; and

(c) what are the reasons for delay in taking action in such cases and by when all cases are likely to be settled.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI OM MEHTA) : (a) to (c) From time to time, there have been cases where the premises taken on rent by the Municipal Corporation of Delhi have been vacated. However, the Delhi Municipal Cor-

poration do not find it possible to indicate the exact number of such cases, as they keep on weeding out records from time to time.

One case, in which a widow had requested for vacation of her premises in Basti Harphool Singh, where a School is being run by the Municipal Corporation of Delhi, remained under consideration for some time. The Municipal Corporation of Delhi have explored the possibilities of shifting the school to some other side but have not found any suitable accommodation. The Municipal Corporation of Delhi have stated that it is not possible for them to vacate the aforesaid premises at this stage in the public interest.

Another case pertaining to vacation of premises owned by a widow in Bhagirath Palace is *sub-judice*. About a fortnight ago a request was received from another widow for vacation of her premises in Shahdara. The matter is being looked into by the Municipal Corporation of Delhi.

Exemption from consulting the U.P.S.C. in the matter of recruitment and service conditions of Government Employees

*74. SHRI SYED NIZAM-UD-DIN :
SHRI GIAN CHAND TOTU :
SHRI GANESH LAL MALI :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have issued any directive in the light of the recommendations made by the U.P.S.C. in their 23rd and 25th Reports, to the various Ministries and Departments to seek exemptions from the requirement of consulting the U.P.S.C. in the matter of recruitment and service conditions of Government employees as provided in article 320(3) of the Constitution in exceptional cases only; and

(b) if so, what are the details in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS (SHRI OM MEHTA) : (a) and (b) Each proposal for exclusion of posts/services from the purview of the Union Public Service Commission made by various Ministries/Departments is carefully examined